

ITEM NO.11

COURT NO.6

SECTION XVII-A

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Civil Appeal No(s). 1660/2018

M/S GRAND VENEZIA BUYERS ASSOCIATION (REGD.)

Appellant(s)

VERSUS

M/S GRAND VENEZIA COMMERCIAL TOWERS PVT. LTD.

Respondent(s)

(IA No. 14054/2018 - EX-PARTE STAY)

WITH

C.A. No. 1746/2018 (XVII-A)  
(IA No. 15583/2018 - EX-PARTE STAY)

C.A. No. 1769/2018 (XVII-A)  
(IA No. 15596/2018 - EX-PARTE STAY)

C.A. No. 1770/2018 (XVII-A)  
(IA No. 15613/2018 - EX-PARTE STAY)

SLP(C) No. 12618/2018 (XIV)

Date : 23-11-2021 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KISHAN KAUL  
HON'BLE MR. JUSTICE M.M. SUNDRESH

For Appellant(s) Mr. Arvind Nayar, Sr. Adv.  
Ms. Divya Sharma, Adv.  
Mr. Akshay Joshi, Adv.  
Mr. Surya Jyoti Singh, Adv.  
Mr. Nar Hari Singh, AOR  
Mr. Sandeep Sudhakar Deshmukh, AOR  
Mr. Gopal Jha, AOR

For Respondent(s) Mr. Shyam Divan, Sr. Adv.  
Mr. Ravi Krishan Chandra, Adv.  
Mr. Manit Moorjani, Adv.  
Mr. Suraj Gupta, Adv.  
Mr. Shreeyash U. Lalit, Adv.  
Ms. Vibhooti Malhotra, AOR

Mr. Ankur Prakash, AOR

UPON hearing the counsel the Court made the following  
O R D E R

Learned counsel for the appellant submits that connected Appeal being C.A. 6830/2018 (M/s. Bhasin Infotech and Infrastructure Pvt. Ltd. vs. Snigdha Singh) raises the same issue about the same project, i.e, whether persons booking office space are precluded from availing of the benefit under the Consumer Protection Act, 1986.

In view of the aforesaid let the matters be placed before Hon'ble the Chief Justice of India so that all the matters can be listed together to decide this question of law.

Learned senior counsel for the respondents submits that the interdict against the arbitration proceedings is causing a damage to the respondents as whatever be the result of the appeals, the respondents would not be able to recover the amounts from the persons who have booked the premises. On the Court query, learned senior counsel for the respondents submits that the respondents are willing to have a mediation as number of cases have been settled and the presence of a Mediator may facilitate further settlements. Learned senior counsel for the appellant would like to obtain the instructions in this behalf.

Learned counsel for parties are permitted to file additional documents within two weeks, more so, in the conspectus of the submission of learned senior counsel for the respondents that the respondent(s) has/have settled with the number of members of the appellant-association.

Learned counsel for the parties would also file a short synopsis running into not more than three pages each within the same time.

List for directions on 11.01.2022.

[CHARANJEET KAUR]  
ASTT. REGISTRAR-cum-PS

[POONAM VAID]  
COURT MASTER (NSH)